

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42282/2019

(Arising out of impugned final judgment and order dated 30-04-2019 in CRLPILS No. 22/2019 passed by the High Court Of Judicature At Bombay)

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

GURDEEP SINGH SACHAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.28982/2020-CONDONATION OF DELAY IN FILING and IA No.28986/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28985/2020-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and with appln.(s) for impleadment/intervention)

Date : 06-03-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Rahul Chitnis, Adv.
 Mr. Aaditya A. Pande, Adv.
 For Mr. Sachin Patil, AOR

For Respondent(s)/ Mr. Mukul Rohatgi, Sr. Adv.
Applicant(s) Mr. Mahesh Agarwal, Adv.
 Mr. Anshuman Srivastava, Adv.
 Ms. Devika Mohan, Adv.
 Mr. Anirudh Bhatia, Adv.
 Mr. E. C. Agrawala, AOR

Mr. Nakul Diwan, Sr. Adv.
Mr. Prashant Kumar, Adv.
Mr. Joseph Pookkatt, Adv.
Mr. Siddharth Iyer, Adv.
For M/s AP&J Chambers, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Until further orders, there shall be a stay of operation of the impugned judgment and order passed by the Bombay High Court.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR